

(17)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.469/2004

Tuesday, this the 24th day of February, 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Manbir S. Sachdev
s/o Late Shri Amrik Singh
r/o C-40, IARI
Pusa Campus, New Delhi -12

And employed as:

National Fellow & Principal Scientist in the
Indian Agricultural Research Institute
Pusa, New Delhi-12

..Applicant

(By Advocate: Shri B.B.Rawal)

Versus

1. Indian Council of Agricultural Research
through the Secretary
Dept. of Agricultural Research
and Education, cum Director-General
Indian Council of Agricultural Research
Krishi Bhawan, New Delhi-1
2. The Chairman
Agricultural Scientists Recruitment Board
Krishi Anusandhan Bhavan
Pusa, New Delhi
3. The Director
Indian Agricultural Research Institute
Pusa, New Delhi-12
4. Dr. P.S.Datta
Principal Scientist
Nuclear Research Laboratory
Indian Agricultural Researchh Institute
Pusa, New Delhi-12

..Respondents

O R D E R (ORAL)

Justice V. S. Aggarwal:

Learned counsel for applicant states that there is a post of Project Director, Nuclear Research Laboratory. The post fell vacant in the year 1998. Applications were invited in 2001. The applicant is also one of the candidates. The interviews took place on 25.9.2002.

VS Ag

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(2)

2. Till date, the result is stated to have not been declared. The applicant apprehends that respondent No. 4 (Dr. P.S.Datta), who is not a qualified person, is likely to be appointed.

3. At this stage, when no appointment has been made, we are not dwelling into further detailed discussions on the question because the right would accrue to the applicant if any illegal appointment is made against the recruitment rules/qualifications prescribed. Therefore, as for present, we are of the considered opinion that the petition is pre-mature, subject to what we have recorded above.

4. However, we make it clear that if any person is appointed, the result of the same should be published.

5. OA is dismissed. If the cause of action subsists, the applicant would be at liberty to take recourse by filing a fresh OA.

Issue Dasti.

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(S. K. Naik)
Member (A)


(V. S. Aggarwal)
Chairman

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